

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:7200
ANSWERED ON:21.05.2012
SOCIAL SECURITY BENEFIT FOR WORKERS
Kumar Shri Vishwa Mohan

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware that majority of the five star hotels in the country including New Delhi have been illegally engaging workers on large scale on regular basis for providing banquet services for several decades but do not provide them any social security benefits like Employees State Insurance, Provident Fund etc.;

(b) if so, the details thereof and the action taken therein against such employers; and

(c) the steps taken by the Government to ensure that such social security benefits reached the intended beneficiaries and workers engaged in these big hotels in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): Social Security Benefits under the provisions of the Employees' Provident Fund & Miscellaneous Provisions (EPF & MP) Act, 1952 and Employees' State Insurance Act, 1948 are provided to workers engaged by contractors in the activities of providing banquet services etc. to five star hotels in the country including in New Delhi.

Hotel Clarks, Uttar Pradesh covered under code number UP/VNS/961 has not reported compliance under Employees' Provident Fund & Miscellaneous Provisions (EPF & MP) Act, 1952. Action has already been initiated against Hotel Clarks under Section 7A of the EPF & MP Act, 1952 for non-compliance of the statutory provisions.

(c): Regular monitoring is done through field functionaries as per the provisions of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 and Employees' State Insurance Act, 1948 to ensure that social security benefits reach to the intended beneficiaries and workers engaged in big hotels in the country.